

ITEM NO.8
SECTION XI

REGISTRAR COURT. 2 THROUGH VIDEO CONFERENCE

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. RAJIV KALRA

Petition(s) for Special Leave to Appeal (C) No(s).26389/2018

CHAIRMAN CENTRAL BOARD OF SECONDARY EDUCATION & ANR.

Petitioner(s)

VERSUS

PRINCE SINGH & ORS.

Respondent(s)

(Only SLP(C) No. 26389 of 2018 is to be listed before the Court of
Ld. Registrar)

WITH

SLP(C) No. 26646/2018 (XI)

WITH

SLP(C) No. 27706/2018 (XI)

(For IA No. 121128/2020 - APPLICATION FOR PERMISSION
IA No. 121130/2020 - EXEMPTION FROM FILING O.T.
IA No. 121124/2020 - INTERVENTION/IMPLEADMENT)

Date : 01-03-2021 These petitions were called on for hearing today.

For Petitioner(s) Mr. Rupesh Kumar, AOR
Mr. Rajeev Sharma Adv.
Ms. Neelam Sharma, Adv.
Ms. Pankhuri Shrivastava, Adv.
Mr. Alekshendra Sharma, Adv.
Mr. Pravesh Bahuguna, Adv.

For Respondent(s) Mr. Rahul Narayan, AOR

Mr. Venkateswara Rao Anumolu, AOR

Mr. Ankit Goel, AOR
Mr. Abhinav Kaushik, Adv
Mr. R.K. Gupta, Adv

Mr. Harish Pandey, AOR

UPON HEARING THE COUNSEL THROUGH VIDEO CONFERENCE, THE
COURT MADE THE FOLLOWING

O R D E R

Special Leave to Appeal (C) No(s).26389/2018 :-

As per office report, Respondent Nos. 9,10 and 12 have filed the counter affidavit, whereas Respondent No. 2 has failed to file the counter affidavit.

No one appeared on behalf of Respondent Nos. 1,3, 5 to 8 & 11, despite due service.

Two weeks' time is granted to the learned counsel for the petitioner to take fresh steps qua Respondent No. 4.

List the matter on 30.04.2021.

(RB)

RAJIV KALRA
Registrar